

12.05.2020

This is an application moved on behalf of accused Ashwani Tomar seeking permission for furnishing his bail bonds along with surety bonds in respect of bail order dated 12.07.2018.

Present : Sh. Jai Hind Patel, Ld. PP for CBI.
Sh. Deepak Sharma, Ld. Counsel for the accused.
IO Vinod Kumar, CBI.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

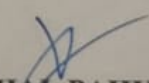
This application has been moved seeking permission to furnish the bail bonds in terms of order dated 12.07.2018 passed by the Court of the then Ld. CMM West, Sh. Ajay Singh Shekhawat. As per the said order, accused has been granted bail subject to furnishing of personal bond to the tune of Rs. 50,000/- with two local sureties of the like amount. The accused wish to furnish the bail bonds along with the sureties in compliance to the said order. Neither the IO nor the Ld. PP appearing on behalf of the CBI has filed the reply to this application nor they could confirm passing of the order without verifying the record.

On the other hand, Ld. Counsel appearing on behalf of the accused submitted at Bar that the order is available online and the true copy/typed order has been annexed with the present application and Ld. Counsel undertake to confirm the genuineness of the order.

In view of the submissions made and the record perused, I deem it appropriate to allow the application moved by the accused subject to 2 conditions. Firstly, that the IO shall verify and confirm the passing of the order dated 12.07.2018 by the Ld. Concerned court after going through the police file/court record. Secondly, the surety bonds furnished by the accused be verified and report be filed by the IO on **15.05.2020 at 02.00 PM**. Ld. Counsel for the accused submits that he shall be providing the details of the sureties to the Investigating Officer today itself during the course of the day so that he can coordinate as per the convenience of all. Both the sureties be also joined through Video Conferencing on 15.05.2020 at 02:00 PM. Necessary details be provided to the Incharge, Computer Branch by the Ld. Counsel for the accused accordingly.

Let this matter be taken up on 15.05.2020 at 02.00 PM for furnishing of bail bonds before the concerned Ld. Duty MM.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned.


(VISHAL PAHUJA)
Duty MM/RADC Complex
Delhi/12.05.2020